राव बीरेन्द्र सिंह : डिप्टी स्पीकर साहब, डागा साहब ने भी वही पूछा था कि मूल्यांकन की क्या जरूरत थी। उसका जवाब दिया जा चुका है। अब माननीय सदस्य ने भी यही पूछा है कि मूल्यांकन की क्या जरूरत पड़ी। सरकार की जवाबदेही होती है पालियामेंट के सामने बातों को रखने की। पालियामेंट हर चीज के लिए पूरी तरह से पूछताछ कर सकती है। आनरेबल मेम्बर्स भी रोज हमसे सवालात करते हैं। अगर मैं अपनी मिनिस्ट्री के काम की सराहना करने लग जाऊं तो क्या आनरेबल मेम्बर्स को यह यकीन आ जाएगा कि जो काम मैं अच्छे कह रहा हूं वे अच्छे हैं, या बुरे कह रहा हूं वे बुरे हैं ? डागा जी को भी यकीन नहीं आएगा। इसलिए कभी कभी निष्पक्ष ढंग से एक्सपर्ट्स के जरिए से जांच कराना जरूरी हो जाता है, ठीक लगता है। ताकि हम लोगों को यकीन दिला सकें कि यह काम इस तरीके से हो रहा है और इसकी एक्सपर्ट्स के जरिए से, आब्जेक्टिव ढंग से, निष्पक्ष ढंग मे हमने जांच कर ली है।

इतना सा मुद्दा था जिस पर हमने इसका फैसला किया था। इस पर सारा बावेला मचा। बात कुछ भी नहीं थी जिसका राई का पहाड़ बन गया। जरा-सी बात को भी लोगों को उछालने में मजा आता है। इसलिए मैं आनरेबल मेम्बर्स से दरख्वास्त करूंगा कि वे इस चीज को उतना ही समझें जितना कि मैंने समझाने की कोशिश की है और न समझें। अपने को बहुत दूर तक न पहुंचाएं जिससे कि गलत रास्ते पर चले जाएं।

MR. DEPUTY-SPEAKER : Shri Jagpal Singh. Not here. Now, we take up the next item.

13.25 hrs.

ALUMINIUM CORPORATION OF INDIA LIMITED (ACQUISITION AND TRANSFER OF ALUMINIUM UNDERTAKING) BILL.

MR. DEPUTY SPEAKER : Now, we take up Legislative Business-introduction of Bill, Shri Salve.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Aluminium Corporation of India Limiled in relation to its undertaking at Jaykay Nagar, near Asansol (West Bengal) for the purpose of ensuring the continuity of production of aluminium and aluminium fabricated products which are essential to the needs of the community and thereby to give effect to the policy of the State towards securing the principles specified in clause (b) of article 39 of ihe Constitution.

MR. DEPUTY-SPEAKER : The question. is :

"That leave be granted to introduce a Bill to provide for the aecuisition and transfer of the right, title and interest of the Aluminium Corporation of India Limited in implementation to its undertaking at Jaykay Nagar near Asansol (West Bengal) for the purpose of changing the continuity of production of aluminium and aluminium fabricated products which are essential to the needs of the community and thereby to give effect to the policy of the State towards securing the principles specified in clause (b) of article 39 of the Constitution."

The motion was adopted.

MR. DEPUTY-SPEAKER : The Minister may now introduce the Bill.

SHRI N.K.P. SALNE : Sir, I INTRODUCE the Bill.

MR. DEPUTY-SPEAKER : Now, matters under 377. Shri Panika.

13.28 hrs.

MATTERS UNDER RULE 377

(i) NEED TO PROVIDE FUNDS UNDER N.R.E.P. TO MIRZAPUR TO RELIEF WORKS

श्री रामप्यारे पनिका (राबर्ट्सगंज) : उपाध्यक्ष महोदय, मिर्जापुर जनपद के सूखा एवं बाढ़ पीड़ित किसानों के लिए गहरी चिंता का प्रश्न हो गया है कि उसके सामने इस समय जीविकोपार्जन के लिए कोई धंधा नहीं है। एन० आर० ई० पी० के अंतर्गत इस समय कोई कार्य न चलने के कारण विशेषकर सूखा प्रभावित क्षेत्रों में हरिजन, आदिवासी, छोटे किसानों में बेरोजगारी की स्थिति उत्पन्न हो गई है। इस वर्ष जो भी धनराशि यहां से दी जा रही है वह पिछले वर्ष के कार्यों में दिखाकर विभिन्न विभागों में आवंटित कर दिया जा रहा है। जिन विभागों को खासकर वन, सिंचाई एवं सार्वजनिक निर्माण विभाग को जो धनराशि इस योजना के अन्तर्गत आवंटित हुई थी उसका सही सही हिसाब न होने तथा धनराशि के उस मौके पर खर्च न होने की शिकायत के कारण नया कार्य लेना संभव नहीं हो पा रहा है।

अत: मैं ग्रामीण विकास मंत्री का ध्यान इस समस्या की ओर आकर्षित करते हुए मांग करता हूं कि वे अविलंब एन० आर० ई० पी० के अन्तर्गत धनराशि उपलब्ध कराकर राहत के कार्य चलाने का निर्देश प्रदेश सरकार को दें।

(ii) NEED TO IMPROVE THE WORKING OF BANKS FOR IMPLEMENTATION OF PROGRESSIVE PROGRAMMES

SHRI MADHAVRAO SCINDIA (Guna) : Sir, India has never had so many specific schemes for the 'Sarvahara' or those below poverty line, as we have today. Under the progressive policies of our Prime Minister, the I.R.D., N.R.E.P. and Trysem Schemes greatly benefit those below the povertyline. Loans for the 'Sarvahara' without any security, 1/3 of which are non-returnable-in the case of Harijans and Adivasis, 50% non-returnable-and on very low interest rates, is a far-reaching policy measure without parallel in the world. Loans of Rs·25.000,25% non-returnable are provided for the educated unemployed. and old-age pensions given to all those above 60 years with no means of support.

How far, in many cases, it has been found that slackness of nationalised banks is cluminating in greatly delayed implementation of these schemes. Sometimes this slackness is deliberate, and sometimes due to negligence. The Finance Minister must take effective steps to improve the working of these banks with regard to implemention of these progressive programmes. An effective mathod of carrying out quick, deterrent punishments in cases of officers of nationalised banks found guilty, should be devised.

Proverty cannot be accepted and under, Mrs. Gandhi's leadership, we are pledged to narrowing the gap between the rich and the poor. The beneftts of India's progress must reach the home of every 'sarvahara.' Only then would we have given concrete shape to the dreams of Mahatma Gandhi and Jawaharlal Nehru.

(iii) NEED TO CONSTRUCT AN OVER-BRIDGE NEAR BHUBANESWAR RAILWAY STATION

SHRIMATI JAYANTI PATNAIK (Cuttack) : Sir, the existing overbridge on the south of Bhubaneswer Railway Station was constructed with provision for 2 lanes